

(a) how many cases of export licence requests and in which area, have been cleared by U.S.A. and how many other such requests are under review after 17th May, 1985 Agreement with U.S.A. for collaboration in advance technology;

(b) whether the technologies being so obtained are most up-to-date; and

(c) whether there is any stipulation in the agreement for further updating and for incorporation of the said technology in our own technological system; if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) In November, 1984 the Government of India and the United States concluded a Memorandum of Understanding (MOU) on technology transfer. In May, 1985, the two Governments finalised the implementation Procedures of MOU. Following these developments, the US Government has issued export licences for more than 60 cases including computer systems ordered by Government, public sector, educational and private organisations. Both Governments are interested in promoting trade and collaboration in advanced technology.

(b) and (c). The technologies being obtained are advanced and appropriate in terms of our needs. The Government continuously examines the possibility of updating imported technologies as per our requirements.

Review of Working of D.G.T.D.

*133. SHRI H. N. NANJE GOWDA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have recently reviewed the working of the Directorate General of Technical Development (DGTD);

(b) if so, whether the acquisition of latest technology for planning the development of industries in the country has also been reviewed; and

(c) if so, the details thereof and the extent to which the entrepreneurs in the country will get proper advice ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) Yes, Sir.

(b) and (c). This is an on-going exercise which is undertaken from time to time. In order to identify the needs, technology absorption exercises are being carried out. Entrepreneurs will be guided in the choice of technology through the Technology Date Bank which is proposed to be set up on National Level.

Changes in Companies Act and N.R.T.P. Act

*135. SHRI MUKUL WASNIK :
SHRI INDRAJIT GUPTA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether there is a proposal under the consideration of Government to bring changes in the Companies Act and the MRTP Act; if so, the details thereof; and

(b) whether Government propose to hold talks with traders and industrialists in this regard ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) The question of introducing certain amendments to Companies Act, 1956 is under consideration of Government but the proposals in this regard have not yet been finalised. Comprehensive and important amendments to M.R.T.P. Act were made by MRTP (Amendment) Act of 1982, 1984 and 1985. Further amendments, wherever necessary, will be considered at the appropriate time.

(b) Government does take into account any suggestion for amendment to the law received from time to time from Traders, Industrialists, Professionals and Others.

Bonus to Daily Rated Casual Workers of P and T Department at Patna

1271. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the reasons for not paying bonus to daily rated casual workers of Posts and Telegraphs Department;